

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.1617/2017

Thursday, this the 11th day of May 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Shiv Shankar Paswan
Age 43 years, Group A
Assistant Professor of Surgery
Flat No.C-25
Upper Ground Floor
Panchsheel Vihar
Malviya Nagar
New Delhi – 17

..Applicant
(Ms. Tamali Wad and Ms. Nidhi Jacob, Advocates)

Versus

1. Union of India
Through Secretary
Ministry of Health & Family Welfare
Nirman Bhavan, New Delhi
2. Union Public Service Commission
Through Chairman
Dholpur House, Shahjahan Road
New Delhi – 10 069
3. Dr. Chandra Shekhar
Dept. of Surgery
ESIC Hospital
Rohini, Sector 15
New Delhi – 100 089

..Respondents
(Mr. R. V. Sinha, Advocate for respondent No.2)

O R D E R (ORAL)

Justice Permod Kohli:

In view of the order dated 03.02.2017 passed by this Tribunal in O.A. No.413/2017, whereby the respondents were given time up to four months to take decision about eligibility of respondent No.3 (Dr. Chandra Shekhar)

and the said time having not expired, learned counsel for applicant seeks to withdraw this O.A. being premature, with liberty to file fresh one as and when any decision is taken pursuant to the earlier directions. Prayer allowed.

2. The O.A. is dismissed as withdrawn.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

May 11, 2017
/sunil/